

ITEM NO.4

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 590/2019

(Arising out of impugned final judgment and order dated 07-09-2018
in CRLP No. 36/2017 passed by the Gauhati High Court at Itanagar)

SUSHIL SETHI & ANR.

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH & ORS.

Respondent(s)

(IA No. 2563/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 56304/2019 - STAY APPLICATION)

Date : 17-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Harin P. Raval, Sr. Adv.
Mr. Anando Mukherjee, AOR
(Appearance slip not given)

For Respondent(s) Mr. Sanjay Jain, ASG
Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

Hearing concluded.

Judgment reserved.

(NARENDRA PRASAD)
COURT MASTER

(RENU KAPOOR)
COURT MASTER